

(d) the tentative date for the completion and inauguration of this telephone exchange in the area ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) No, Sir.

(b) The tentative scheduled dates for commencement of exchange equipment installation and commissioning of the exchange were November, 84 and June, 15 respectively.

(c) The specific reasons for the delay in commencement of installation are as under :—

1. The building is still under construction.
2. Electric power supply is not yet available.
3. The equipment for A/C plants and stand-by engine alternators is yet to be received and installed.

(d) The exchange is likely to be Commissioned during the year 1986-87.

Harmful Effects of Pesticides and Insecticides

566. SHRI CHINTAMANI JENA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the recent study on the Bhopal tragedy reveals that the use of pesticides is harmful for soil;

(b) whether the increased use of insecticides actually leads to less birds and more pests, rodents etc. and reduces fish production by polluting water in lakes, tanks, ponds etc. ; and

(c) if so, the steps being taken to stop this pollution in lakes, tanks and ponds, etc. by the chemical industries ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) to (c) : The studies conducted in respect of the gas leakage from the Bhopal plant of M/s Union Carbide India Limited were in relation to Methyl Isocyanate which is a chemical used as an intermediate for manufacture of pesticides but is, itself, not a pesticide. As regards pesticides generally the manufacture, import and use of these within the country is regulated under the Central Insecticides Act, 1968. No pesticide is allowed for use until a thorough assessment has been made of its toxic effect on humans, animals and environment. The quality of the liquid effluents discharged by the chemical industries is defined by the standards indicated by the concerned State Pollution Control Boards as per the Water (Prevention and Control of Pollution) Act of 1974.

The judicious use of pesticides effectively control pests rodents etc., without polluting the environment. However, improper use of pesticides can lead to less birds and fish production by polluting water in lakes, tanks, ponds etc.

The Water Pollution Control Board has stipulated many conditions for the issue of manufacturing licences to the pesticide manufacturers for treating the effluents of the industry for making them safe before they are released in lakes, tanks, ponds etc.

Number of Lok Sabha and Assembly Seats determined for Gujarat State

567. SHRI R.P. GAEKWAD : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Delimitation Commission has determined total number of seats in the House of the People for Gujarat State on the basis of 1981 Census ;

(b) total number of seats assigned to the Legislative Assembly of Gujarat State ; and

(c) number of seats reserved for Scheduled Castes and Scheduled Tribes both for the House of the People and Legislative Assembly of Gujarat State ; and

(d) if not determined so far, by what time it is likely to be done.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) No, Sir. Parliamentary and Assembly constituencies were de-limited last in 1976 on the basis of 1971 census.

(b) to (d) : A new Delimitation Commission can be set up only after an amendment to Articles 82 and 170(3) of the Constitution is carried out. Even if such an amendment is carried out and a new Delimitation Commission is established, the Commission would only readjust the constituencies on the basis of every decennial census, but the total number of seats allotted to various States in the House of the People and the various Assemblies would remain unaltered.

No Industry Districts in Gujarat

568. SHRI R. P. GAEKWAD : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Union Government are aware that apart from Dangs district in Gujarat which has been included as a 'No Industry district' there are number of districts like Gandhinagar, Banaskantha, Sabarkantha, Amreli etc. which have no medium or large scale industries and have been excluded ;

(b) whether the state Government has represented that Taluka/Block should be taken as the unit for the

purpose of ascertaining industrial backwardness; and

(c) whether in view of (b) above, Government propose to revise the guidelines for the purpose as the entire belt on the eastern side of Gujarat State is industrially backward which consists of a very high percentage of tribal population ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) According to the information furnished by the Government of Gujarat, large or medium Scale industries are existing in the Districts of Banaskantha, Sabarkantha and Amreli. Gandhinagar being the State Capital, has not been considered for inclusions in the list of No Industry Districts.

(b) Yes, Sir.

(c) The Taluka/Block has already been taken as a unit for identification of industrial backwardness. Talukas/Blocks from various States stand included in category 'B' & 'C' of the backward areas.

Use of Bombay High Gas for Power Generation in Gujarat

569. SHRI R.P. GAEKWAD : Will the Minister of PETROLEUM be pleased to state :

(a) whether the Bombay High Gas is being supplied to Tatas existing power plant at Trombay for generation of 500 MW of electricity as also to Rashtriya and Chemicals Fertilizers and Hindustan Petroleum ;

(b) whether Government of Gujarat have been persistently insisting upon the use of Bombay High gas in power generation for the proposed power station to be set at Kawas near Surat :